

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1027
ANSWERED ON:23.11.2007
AGRAHAYANA SAKA COMPETITION COMMISSION
Bhakta Shri Manoranjan

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India has become operational;
- (b) if so, the composition of the Commission; and
- (c) the salient features thereof with role in ensuring fair competition?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) No, Sir.

(b) Does not arise.

(c) The Competition Act, 2002 provides for establishment of a Commission to prevent practices having adverse effect on competition, to promote and sustain competition in markets, to protect the interests of consumers and to ensure freedom of trade carried on by other participants in markets, in India, and for matters connected therewith or incidental thereto.